

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.3- IA/612(AHM) 2024
In
CP(IB) 59 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd
V/s
Doshion Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 22/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Yuvraj Thakore, Advocate
For the Respondent :

ORDER

IA/612(AHM) 2024

This is an application filed by the liquidator to take on record the 2nd Quarterly Progress Report as filed in compliance with the Regulation 15(1) (b) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

We direct the concerned liquidator to complete the liquidation process, within stipulated period, as granted by this Tribunal

Accordingly, **IA/612(AHM) 2024** stands disposed off.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)